LCA No. 230/2016

Dharampal Singh vs MCD North

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: None for the workman.

None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **18.12.2020.**

VEENA RANI

POLC/RADC

LIR No. 1301/2016

Arvind & Others vs Aparjitha Dynamic Synergies

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: None for the workman.

None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **24.11.2020**.

VEENA RANI

POLC/RADC

LIR No. 208/2016

Surender Singh vs M/s Alankit Assignments Ltd.

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: Shri Saurabh Rastogi, AR for the workman.

None for the management.

Matter is fixed for arguments on application under Order 22 Rule 3 CPC for bringing on record the LRs of the deceased workman.

Reply already filed.

It is submitted by AR for the workman that he will file detailed affidavit within two weeks mentioning names of the LRs of deceased workman.

At request, matter stands adjourned for filing detailed affidavit / arguments on application on **23.10.2020.**

VEENA RANI

POLC/RADC

LC No. 1759/2016

Sonu Thomas vs M/s F T Communication

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: Shri Pramod Kumar Dubey, AR for the workman.

Shri Amit Sherawat, AR for the management.

Matter is fixed for filing of reply/ arguments on application under order 18 Rule 17 CPC read with Section 151 CPC filed on behalf of the management.

Reply not filed.

Arguments heard.

It is submitted by AR for the workman that he is no objections, if the application of the management is allowed, but, subject to heavy cost.

Matter stands adjourned for order on the application on **05.10.2020.**

VEENA RANI

POLC/RADC

LC No. 2395/2016

Sanjeev Gulati vs Sir Ganga Ram Trust

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: Shri Deepak Anand, AR for the workman.

None for the management.

The matter is fixed for order on inquiry issue.

It is submitted by AR for the workman that written submission had already been filed.

Matter stands adjourned for clarifications, if any / arguments on inquiry issue on **22.10.2020**.

VEENA RANI

POLC/RADC

LIR No. 39/2019

Vijay Naudiyal vs Delhi Golf Club Ltd.

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: None for the workman.

Shri Rakesh Sharma, AR for the management No. 1.

Shri Devansh Gandhi, AR for the management No. 2.

On the last date of hearing, it was submitted by AR for the management that matter is settled and separate statement of AR for the management was recorded, but, AR for the workman submitted that he is not aware about any settlement and prayed for time.

Today, despite efforts, AR for the workman has not connected through VC, nor he is available on phone, it shows the negligence conduct of the AR for the workman that despite taking time, he is not appearing before the Court. In these circumstances, matter stands adjourned for appearance of AR for the workman on **05.10.2020**.

VEENA RANI POLC/RADC

LIR No. 40/2019

Shyam Singh vs Delhi Golf Club Ltd.

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: None for the workman.

Shri Rakesh Sharma, AR for the management No. 1.

Shri Devansh Gandhi, AR for the management No. 2.

On the last date of hearing, it was submitted by AR for the management that matter is settled and separate statement of AR for the management was recorded, but, AR for the workman submitted that he is not aware about any settlement and prayed for time.

Today, despite efforts, AR for the workman has not connected through VC, nor he is available on phone, it shows the negligence conduct of the AR for the workman that despite taking time, he is not appearing before the Court. In these circumstances, matter stands adjourned for appearance of AR for the workman on **05.10.2020**.

POLC/RADC 30.09.2020 LIR No. 43/2019

Dinesh Ram vs Delhi Golf Club Ltd.

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: None for the workman.

Shri Rakesh Sharma, AR for the management No. 1.

Shri Devansh Gandhi, AR for the management No. 2.

On the last date of hearing, it was submitted by AR for the management that matter is settled and separate statement of AR for the management was recorded, but, AR for the workman submitted that he is not aware about any settlement and prayed for time.

Today, despite efforts, AR for the workman has not connected through VC, nor he is available on phone, it shows the negligence conduct of the AR for the workman that despite taking time, he is not appearing before the Court. In these circumstances, matter stands adjourned for appearance of AR for the workman on **05.10.2020**.

VEENA RANI POLC/RADC

Misc. DJ No. 62/2020

Avnish Kumar Pandey vs M/s PRO Interactive Servces India Pvt. Ltd.

Matter taken up through VC, which is hosted by Reader of the Court, after its last date of hearing.

30.09.2020

Present: None for the workman.

Shri Niranjan Kishore Prasad, AR for the

management/applicant.

Application for setting aside ex-parte award dated 25.09.2019 was filed by the management and dasti copy supplied to the workman by the AR for the management.

List of documents alongwith documents filed on behalf of the management on official email ID. Same be taken on record.

Today, despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, matter stands adjourned for filing of reply and arguments on the application on **05.10.2020**.

VEENA RANI

POLC/RADC